

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:556
ANSWERED ON:22.11.2000
NARMADA DAM
VINAY KUMAR SORAKE

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the implications of the recent Supreme Court Judgement on Narmada Dam on the policy of the Centre in regard to developmental projects;
- (b) whether many proposals taken to the Narmada Dam are pending with the Centre for ecological clearance;
- (c) if so, whether the Centre contemplates to take the Apex Court's judgement on Narmada Dam into consideration while processing the pending proposals;
- (d) whether the Supreme court Judgement on Narmada has put the aspects of developmental benefits above the environmental considerations; and
- (e) if so, whether the Centre will follow these guidelines when deciding on the pending proposals similar to Narmada Dam Project?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SMT. BIJOYA CHAKRAVARTY)

- (a) The recent Supreme Court Judgement on Narmada Dam broadly in line with the policy of the Centre on developmental projects.
- (b) No Sir.
- (c) Does not arise.
- (d) & (e) The Supreme Court Judgement has given due consideration to development benefits and environmental issues and the guidelines are followed by the Centre.